

**CRM M-26352 of 2014**

Lalit Kumar Narang

V/s

U.T. Chd. & anr.

Present: Mr. Kailash Chander, Advocate for the petitioner.

Mr. Gautam Kaile, Advocate for  
Mr. Rajiv Sharma, Advocate for U.T. Chandigarh.

Mr. H.S. Bedi, Advocate for respondent no. 2.

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Petitioner has prayed for quashing of FIR on the basis of compromise. FIR was lodged on the complainant of resident of sector 22, Chandigarh against the petitioner Lalit Kumar Narang stated to be operating in Registering & Licensing Authority Office, Chandigarh. He alleged that he had given ₹21,210/- to the accused for registration of his vehicle and ₹55,00/- for paid number. He also gave another amount of ₹7800/- to same accused for registration of vehicle belonging to his grandfather. Accused asked for commission which was also paid. However, no further action was taken by the accused. As a result complaint was made to police. FIR was registered at police station, Sector 17, Chandigarh and investigation ensued. Investigating agency came to the conclusion that offences as alleged were made out and it presented the challan accordingly. Petitioner has entered into compromise with the complainant and has sought quashing of the FIR. Prima facie, I am of the view that offence of this nature cannot be quashed on the basis of compromise as matter concerns the State. It cannot be said to be a dispute of a private nature. However before passing any further order this court finds that it would be in the interests of justice to

exercise its *suo moto* power to examine whether instant case is singular incident or a racket is operating in Registering & Licensing Authority (RLA) Office at Chandigarh. Investigating officer of the case is directed to remain present in court on the next date of hearing. Notice be also issued to anti corruption unit of CBI through its SP for 28.05.2016.

To be shown in the urgent cause list.

May 17,2016

Ajay

(RAJAN GUPTA)  
JUDGE



सत्यमेव जयते

